

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT 1**

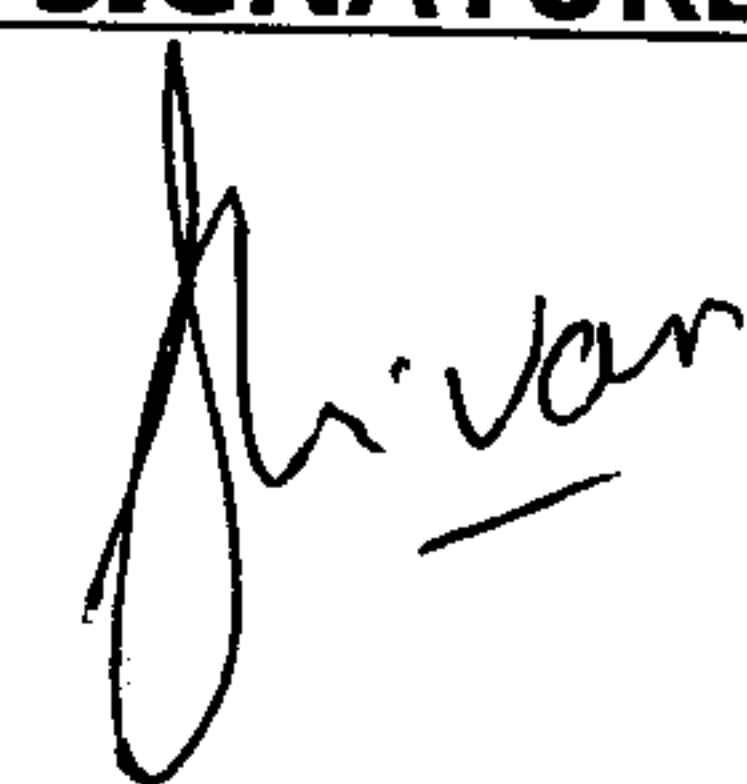
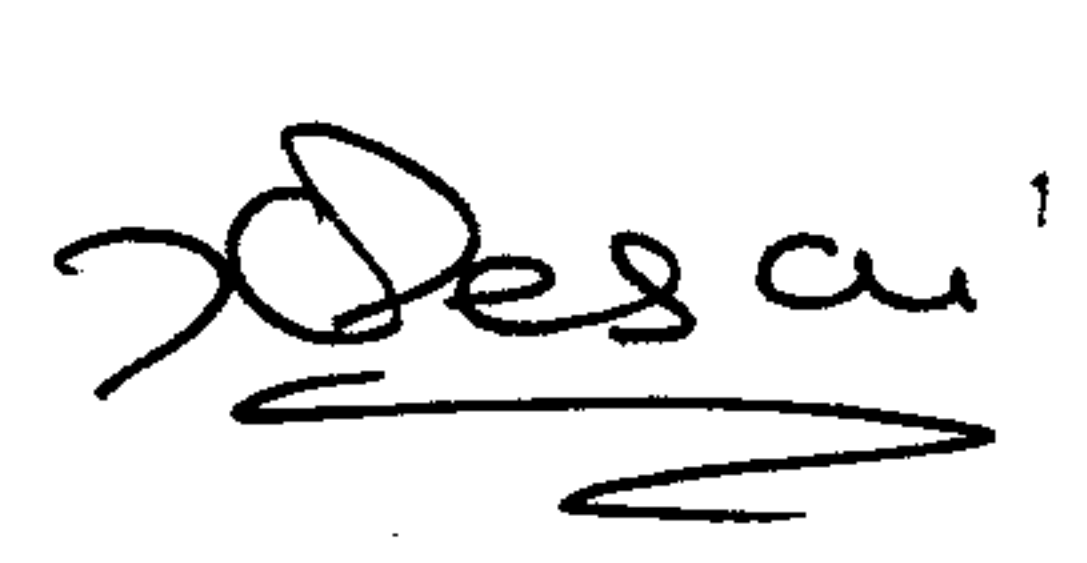

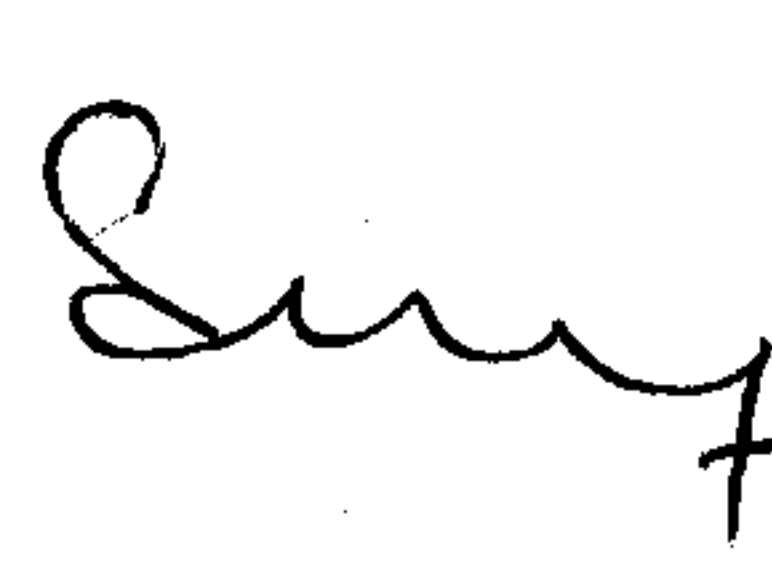
TP No.198/397-398/NCLT/AHM/2016 (New)
C.P No. 3/397-398/CLB/MB/2015 (Old)

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.02.2020**

Name of the Company: J.P. Financial Services Pvt. Ltd.
V/s.
Golden Tobacco Ltd. & Ors.

Section: Section 397-398 of the Companies Act 1956.

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	PARITOSH GOPTA SHIVANI VORA	ADV.	R- 8-17, 19-24, 27, 29 31-37	
2.				
3.	Kurven K. Desai For Mrs. Nikant K Rawal	Adv	R. 28	
	Saurabh Soparkar	Sr. Adv.	Petr	
	Masoom Shekh	Adv	Petr	
	Sudhi Mehta Rohan Gandhi	Adv	Res 39	

The Parties are represented through their respective Counsel(s).

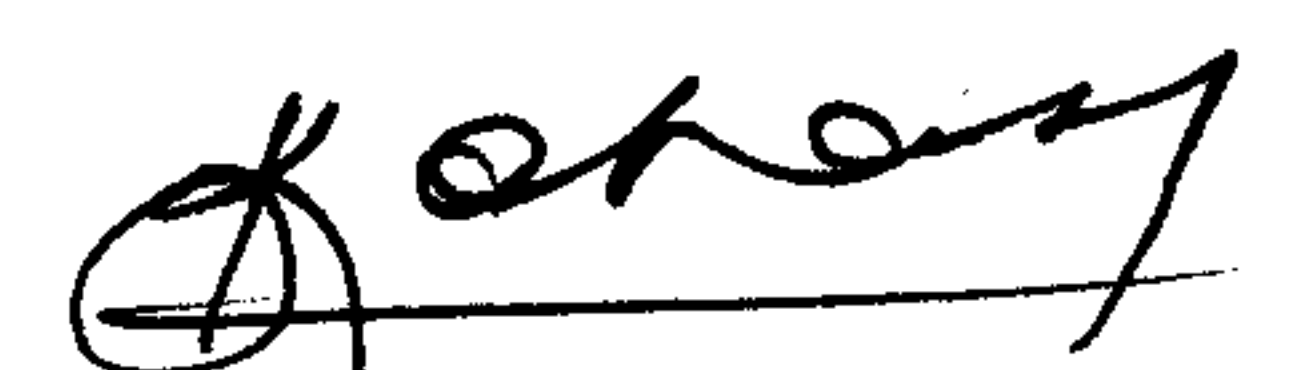
The case is taken up for final hearing.

Learned Counsel Company Petitioner stated that the Petitioner had sought for some interim relief which was declined by the then Company Law Board against an appeal was preferred under the Companies Act 1956. The appeal is stated to be pending.

Therefore, the Learned Counsel for both the parties to furnish list of dates and synopsis. the Learned Counsel for the parties are suggested to re-arrange the paper-book.


The Respondent also to informed ^{about} the current status of the company, whether, it is going concern ~~and~~ active or otherwise. ₂

List the matter on 25.03.2020.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)

Dated this the 10th day of February, 2020.

vc


(HARIHAR PRAKASH CHATURVEDI)
MEMBER (JUDICIAL)